

ITEM NO.33

COURT NO.8

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).11072/2018

ALIGARH MUSLIM UNIVERSITY

Appellant(s)

VERSUS

HAR PRASAD(DEAD) THR LRS . & ORS.

Respondent(s)

WITH

C.A. No. 11071/2018 (III-A)

(WITH IA No. 160722/2018 - CLARIFICATION/DIRECTION)

Date : 10-02-2020 This appeal was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MS. JUSTICE INDU MALHOTRA

For Appellant(s) Mr. Parag P. Tripathi, Adv.
Mr. Imtiaz Ahmed, Adv.
Ms. Naghma Imtiaz, Adv.
Mr. Ahmed Zargham, Adv.
For M/S. Equity Lex Associates, AOR

For Respondent(s) Mr. Siddharth Dave, Sr. Adv.
Mr. Praveen Jain, AOR
Mr. Aquib, Adv.

Ms. Aishwarya Bhati, Sr. Adv.
Chitranganda Rashravara, Adv.
Ms. Kirti Khangorat, Adv.
Ms. Oojasvi Goswami, Adv.
Mr. Tanmaya Agarwal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Having regard to the contents of Annexure RA/7 to the counter affidavit filed on behalf of the respondents in IA No 160722 of 2018, we call upon the respondents to disclose on affidavit, within a period of eight weeks from today, a complete statement of the transactions

which have been carried out in respect of the land in dispute in the present appeals by the respondents. The affidavit shall be filed on or before the next date of listing.

List thereafter.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER